

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE THIRTIETH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 4388 OF 2014**

**Between:**

ALLADI VEERESHAM, MEDAK, S/o Rachaiah, aged 60 years, Occ Business  
R/o No.1-5-184 to 186, Hartman Street, Zaheerabad, District Medak

**...PETITIONER**

**AND**

1. Government of A.P Rep. by its Principal Secretary, Municipal Administration Secretariat, Hyderabad
2. The Zaheerabad Municipality, Rep. by its Commissioner at Zaheerabad, Medak district

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the action of the respondent no.2 in issuing demand notice bearing no 11141000162964 dt.27.10.2013 in respect of premises No.1-5-184 to 186 situated at Hanuman Street, Zaheerabad, Medak district, belonging to the petitioner claiming the tax at exorbitant rate and alleged arrears without any details of it as arbitrary and illegal and in gross violation of the provisions of A.P Municipalities Act and rules made there under and consequently restrain the respondents from claiming any enhanced tax or alleged arrears.

**I.A. NO: 1 OF 2014(WPMP. NO: 5423 OF 2014)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings in pursuance of demand notices, issued by Respondent no.2, bearing no. 11141000162964 dt.27.10.2013 in respect of premises No.1-5-184 to 186 situated at Hanuman Street, Zaheerabad, Medak district claiming the tax at exorbitant rate and alleged arrears, pending disposal of writ petition.

**Counsel for the Petitioner: SRI. YOGESH KUMAR HEROOR**

**Counsel for the Respondent No.1: GP FOR MUNICIPAL ADMINISTRATION AND  
URBAN DEVELOPMENT**

**Counsel for the Respondent No.2: SRI N. PRAVEEN KUMAR,  
S.C. FOR TELANGANA MUNICIPALITIES**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

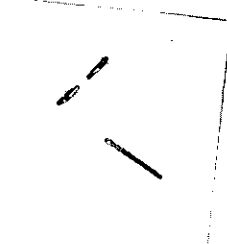
**WRIT PETITION No.4388 of 2014**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Yogesh Kumar Heroor, learned counsel for the petitioner.

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that in the interest of justice the Hon'ble Court may be pleased to issue writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondent No.2 in issuing demand notice bearing No.11141000162964, dated 27.10.2013 in respect of premises No.1-5-184 to 186 situated at Hanuman Street, Zaheerabad, Medak District, belonging to the petitioner claiming the tax at exorbitant rate and alleged arrears without any details of it as arbitrary and illegal and in gross violation of the provisions of A.P. Municipalities Act and Rules made there under and consequently restrain the respondents from claiming any enhanced tax or alleged arrears and be pleased to



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pass any such further order or orders which the Hon'ble Court deem fit and proper."

3. Learned counsel for the petitioner submits that the issue involved in the instant writ petition is squarely covered by order dated 02.04.2013 passed in W.P.No.10047 of 2013.

4. In view of the aforesaid submission, the writ petition is disposed of with the following directions:

The petitioner is hereby granted liberty to file his objections before the respondents against the enhancement of property tax treating the impugned demand notice as show cause notice within two weeks from today. On receipt of such objections, the respondents shall consider the same and pass appropriate orders in accordance with law and then issue a fresh demand. Till such time, no coercive steps shall be taken for recovery of the tax demanded in the impugned notice, dated 27.10.2013.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- P. CH. NAGABHUSHAMBA  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Municipal Administration and Urban Development, State of Telangana, Secretariat, Hyderabad
2. The Zaheerabad Municipality, Commissioner at Zaheerabad, Medak district
3. One CC to SRI YOGESH KUMAR HEROOR, Advocate [OPUC]
4. One CC to SRI N. PRAVEEN KUMAR, S.C. for Telangana Municipalities [OPUC]
5. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

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MP S

**HIGH COURT**

**DATED:30/09/2024**



**ORDER**

**WP.No.4388 of 2014**

*12 copies  
23/10/2024*

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**